

REVIEW ON AND ANNUAL REPORT OF CENTRAL GOVERNMENT EMPLOYEES CONSUMERS COOPERATIVE SOCIETY LTD. NEW DELHI FOR 1981-82.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): On behalf of my colleague, Shri Nihar Ranjan Laskar,

I beg to lay on the Table

(1) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1981-82 along with Audited Accounts.

(2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Government Employees Consumer Co-operative Society Limited, New Delhi, for the year 1981-82.

[Placed in Library. See No. LT-6221|83].

MR. SPEAKER: I will not even consider if you do like this. I have said that it is under my consideration, Paswanji. I am getting the facts. Unnecessarily.....

(Interruptions)

MR. SPEAKER: I am not going to allow like this.

(Interruptions)**

MR. SPEAKER: It is all right, I am looking into it. Nothing is going on record.

(Interruptions)**

MR. SPEAKER: Shri Chandra Shekhar Singh.

REVIEW ON AND ANNUAL REPORT OF HINDUSTAN COPPER LTD. CALCUTTA FOR 1981-82.

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): I beg to lay on the Table

A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(1) Review by the Government on the working of the Hindustan Copper Limited, Calcutta, for the year 1981-82.

(2) Annual Report of the Hindustan Copper Limited, Calcutta, for the year 1981-82 along with Audited Accounts and the Comments of the Comptroller and Additor General thereon.

[Placed in Library See No. LT-6222|83].

MR. SPEAKER: Unnecessarily.....

(Interruptions)

MR. SPEAKER: I have listened to him. Professor, you are also becoming unreasonable.

(Interruptions)

MR. SPEAKER: Shri Chandra Shekhar Singh.

REVIEW ON AND ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD. NEW DELHI FOR 1981-82 AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI CHANDRA SHEKHAR SINGH): I beg to lay on the Table

(1) A copy each of the following (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :-

(i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1981-82.

(ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-6223|83].

SECOND, THIRD, FOURTH, FIFTH, SIXTH, SEVENTH AND EIGHTH REPORTS OF NATIONAL POLICE COMMISSIONS AND STATEMENT OF RECOMMENDATIONS OF NATIONAL POLICE COMMISSIONS ON THESE REPORTS.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy of the Second, Third, Fourth, Fifth, Sixth, Seventh and Eighth Reports (Hindi and English versions) of the National Police Commission.

(2) A statement (Hindi and English versions) regarding the recommendations made by the National Police Commission, in the Second, Third, Fourth, Fifth, Sixth, Seventh and Eighth Reports.

[Placed in Library. See No. LT—6224/83].

PUBLIC PROVIDENT FUND (AMENDMENT) SCHEME, 1983 AND NOTIFICATIONS UNDER PUBLIC PROVIDENT FUND ACT 1968 AND REGIONAL RURAL BANKS ACT 1976 ETC. ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table :

(1) A copy of the Public Provident Fund (Amendment) Scheme, 1983 (Hindi and English versions) published in Notification No. G.S.R. 271(E) in Gazette of India dated the 16th March, 1983, under section 12 of the Public Provident Fund Act, 1968. [Placed in Library. See No LT—6191/83].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1973 :

(i) The Post Office Time Deposit (Amendment) Rules, 1983 published

in Notification No. G.S.R. 257(E) in Gazette of India dated the 11th March, 1983.

(ii) The Post Office Recurring Deposit (Amendment) Rules, 1983 published in Notification No. G.S.R. 258 (E) Gazette of India dated the 11th March, 1983.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of Government Savings Certificates Act, 1959 :

(i) The National Savings Certificates (Sixth Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 259(E) in Gazette of India dated the 11th March, 1983.

(ii) The National Savings Certificates (Seventh Issue) Amendment Rules, 1983 published in Notification No. G.S.R. 260(E) in Gazette of India dated the 11th March, 1983.

[Placed in Library. See No. LT—6192/83].

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:

(i) G.S.R. 97(E) published in Gazette of India dated the 23rd February, 1983 together with an explanatory memorandum making certain amendment to Notification No. 200|82-Customs dated the 25th August, 1982 so as to rectify certain discrepancies in the latter notification.

(ii) G.S.R. 232 published in Gazette of India dated the 19th March, 1983 together with an explanatory memorandum making certain amendment to Notification No. 122|Customs dated the 11th May, 1963 regarding remission of duty on Ethylone Dichloride. [Placed in Library. See No. LT-6193|83].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section